

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-502
IB-712/ND/2022

IN THE MATTER OF:

Union Bank of India

....Applicant

Vs.

M/s. PCL Oil & Solvant Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 03.07.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Sanjay Bajaj, Mr. Shivam Thakkar, Advs.

For the Respondent :

ORDER

Ld. Counsel for the Section 7 Petitioner is present and submitted that additional affidavit as per our earlier order has been filed. We have perused the additional affidavit. Ld. Counsel prayed for week days time to place on record some judicial precedent in respect of applicability of Section 10A in the present facts and circumstances of the case. List the matter on **14.07.2023**.

S/d-
(RAHUL BHATNAGAR)
MEMBER (T)

S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)